

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH,

J O D H P U R

..... Date of Order : 21.2.2002.

1. O.A.NO. 146/2001

Gyarsi Devi Wife of Late Bhajan Singh, aged about 47 years, resident of Quarter No. 27 W, Loco Line, Abu Road, last employed on the post of TS Hot Weather Waterman, in the office of S.S. Abu Road, Western Railway.

2. O.A.NO. 147/2001

Smt. Dhanni Bai Wife of Late Raja Ram aged about 49 years, resident of Village Lunipura, Post. Anu Road, District Sirohi, Abu Road, last employed on the post of TS Hot Weather Waterman, in the office of S.S. Abu Road, Western Railway.

3. O.A. No. 148/2001

Smt. Vidya Devi Wife of Late Santlal, aged about 47 years, resident of Outhouse Qtr. No. T-40-A, Mataghari, Abu Road, last employed on the post of TS Hot Weather Waterman, in the office of S.S. Abu Road, Western Railway.

..... Applicants.

VERSUS

1. Union of India through General Manager, Western Railway, Churchgate, Mumbai.

2. Divisional Railway Manager, Western Railway, Ajmer Division, Ajmer.

3. Divisional Personnel Officer, Western Railway, Ajmer Division, Ajmer.

..... Respondents in all the OAs.

CORAM :

Hon'ble Mr. Justice O.P.Garg, Vice Chairman  
Hon'ble Mr. Gopal Singh, Administrative Member

.....

Mr. B.Khan, present on behalf of the applicants.  
Mr. S.S.Vyas, present on behalf of the respondents.

.....

**ORDER**  
(Per Hon'ble Mr. Justice O.P.Garg)

The three applicants in these Original Applications are the widows of the casual workers, who were ultimately granted temporary status. After the death of their husbands, they applied for appointment on compassionate grounds. The Departmental authorities informed the applicants that as and when certain posts on which the female persons could be appointed, their cases for appointment shall be considered. A letter was also sent by the department that in case, the applicants indicate preference for appointment of their sons, if any, their cases may be considered on compassionate grounds. The present applicants sponsored the case of their sons, who have admittedly been appointed and are working.

2. Shri B. Khan, learned counsel for the applicants pointed out that the applicants are also entitled to work as they were engaged as Water Women in summer season and have been empanelled for appointment. Be that as it may, the department has already given appointment on compassionate grounds to each one of the sons of the applicants.

3. The applicants can not now seek appointment on compassionate ground. The respondent-department is <sup>not</sup> <sub>not</sub> obliged to provide job to each one of the dependants of the

AS

deceased employee. The object of appointment on compassionate ground is to provide succour to the family which has lost the bread-winner and to tide over the financial crises. Since the respondent-department has provided job to one of the dependants in each of the family of the deceased, the claim of the applicants is not only ridiculous but absurd.

4. All the three O.As aforesaid, are accordingly dismissed with no order as to costs.

Sd/-

( Gopal Singh )  
Adm. Member

j/mehta

Sd/-

( Justice O.P.Garg )  
Vice Chairman

प्रभागित सही प्रतिलिपि  
*Madam* 27/2/02  
 प्रभाग अधिकारी (व्यापिक)  
 राज्य प्रशासनिक अधिकार  
 जोधपुर

7/20  
5/20  
3/20

1/2012 (for 2012)

Recd  
on 2012  
2012

Part II and III destroyed  
in my presence on 3-7-07  
under the supervision of  
Section Officer : 1 as per  
order dated 14/1/07

Section Officer (Recd)